

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(ONLY I.A.NOS.56665/2021, I.A.NO.56672/2021 and I.A. No. 56674/2021 IN SLP(C)NO.19796/2018 and I.A. No. 44749/2020 in SLP (C) No. 19602/2018 IS TO BE LISTED.)

WITH

SLP(C) No. 19796/2018 (XI)

(Only IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING

IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 56674/2021 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018 (XI)

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Anuvrat Sharma, AOR

Mr. Akshay Saxena, Adv.

Ms. Alka Sinha, Adv.

For Respondent(s)

Mr. Ranjit Kumar, Sr. Adv.

Mr. Shekhar Prit Jha, AOR

Ms. Vanita Bhargava, AOR

Mr. Ajay Bhargava, Adv.

Ms. Shweta Kabra, Adv.

Mr. K.V. Venugopal, Sr. Adv.
Mr. S. S. Shroff, AOR
Mr. Shantanu Tyagi, Adv.
Ms. Nandita Chauhan, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Natasha Saharawat, Adv.
Ms. Tahira Karanjawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Shri Anuvrat Sharma, learned counsel appearing on behalf of the petitioners submits that he has recently been assigned the brief and requires some time to prepare himself.

List the matter on 10.08.2021 alongwith SLP (C) No. 19822/2018 and other connected matters.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)